CURRICULUM OF REFRESHER COURSE FOR ADDITIONAL DISTRICT JUDGES

I. CIVIL PROCEDURE CODE
   i. Suits by indigent person – Principles and Procedure
   ii. Law of Injunction – Interim Injunction
   iii. Inherent Powers
   iv. Decree – Preliminary Decree and Final Decree
   v. How to expedite the disposal of Execution Proceedings
   vi. Order 41 and the provisions regarding Additional Evidence and Additional Documents

II. CODE OF CRIMINAL PROCEDURE
   i. Framing of charge
   ii. Revisions – Its early disposal
   iii. Appeals
   iv. Sentencing policy
   v. The principles of bail and anticipatory bail
   vi. Order under Section 332 and Remand under Section 228

III. INDIAN PENAL CODE
   i. Various offences triable by Sessions Court

IV. EVIDENCE ACT
   i. Dying declaration – Its importance
   ii. Burden of proof
iii. The Doctrine of Estoppel
iv. Evidentiary value of tape recorded conversation in trap cases

V. **LIMITATION ACT**
i. Important Provisions of Limitation Act

VI. **COURT FEES ACT AND SUITS VALUATION ACT**
i. How to value the suits and courtfees payable on various suits

VII. **NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES ACT**
i. Trial, offences and sentence under the Act.

VIII. **LEGAL SERVICES AUTHORITIES ACT**
i. Legal Aid
ii. Settlement of pre-litigation cases

IX. **PREVENTION OF CORRUPTION ACT**
i. Cases of disproportionate property
ii. Sanction of prosecution

X. **MOTOR VEHICLES ACT**
i. Liability of owner, driver and Insurance Company
ii. How to apply Multiplier
iii. Disbursement of compensation
iv. Compensation under Section 163-A and 166

XI. ARBITRATION AND CONCILIATION ACT
   i. Interim measure – Its procedure

XII. LAND ACQUISITION ACT
   i. Principles of assessment of compensation

XIII. PROBATION OF OFFENDERS ACT
   i. Sections 3 to 6 with reference to Section 360 Cr.P.C.

XIV. MUNICIPALITIES AND MUNICIPAL CORPORATION ACTS
   i. Election Petitions

XV. M.P. PUBLIC TRUST ACT
   i. Reference

XVI. INDIAN SUCCESSION ACT
   i. Grant of Probate

XVII. MEDICAL SCIENCE AND EXPERT’S REPORTS – ITS IMPORTANCE

XVIII. CONSTITUTION OF INDIA
   i. Fundamental Rights and basic structure
XIX. CYBER OFFENCES AND CYBER LAWS

XX. SPECIFIC RELIEF ACT
i. All important provisions of the Act

XXI. INTERPRETATION OF STATUTES

XXII. HUMAN RIGHTS

XXIII. ENVIRONMENTAL LAWS

XXIV. COMPUTERS
i. Advanced working knowledge of Hardware and Software

XXV. GENERAL
i. Judicial Ethics
ii. Code of Conduct for Judges
iii. Appreciation and Marshalling of Evidence
iv. How to expedite the disposal of pending cases
v. Departmental Enquiries – Procedure
vi. Recreation Activities – Indoor-outdoor games, swimming, horse riding, etc.
vii. Yoga classes